

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-2050(ND)/2019

IN THE MATTER OF:

Blue Star Limited

.... Applicant/petitioner

Vs.

AM Cool Consultants & Engineers

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Yashvardhan, Adv. for OC

For the respondent

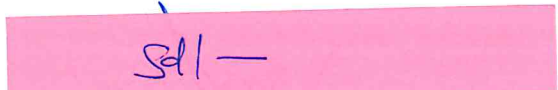
Mr. Manish Sharma, Mr. Ninad Dogra, Adv.

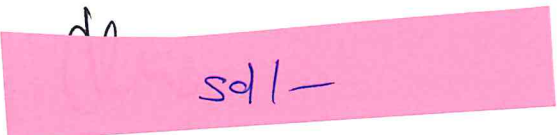
ORDER

On IA-2084/2020 filed under Section 12A within two days after admission of the Company Petition, the application is hereby allowed dismissing the company petition as withdrawn.

On submission made by the IRP, counsels for the operational creditor and corporate debtor, over the present application filed by the IRP Mr. Brahm Dutt Verma with a prayer for his remuneration/expenses incurred in CIRP, since the corporate debtor's counsel stated that they would pay remuneration of Rs. 70,000/- to the IRP by 11.06.2020, the same being agreeable to the IRP, the Corporate Debtor is accordingly directed.

IA-2118(PB)/2020 is hereby disposed of.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)